

Gold seized at Madras Airport

3326, **Shri C. K. Bhattacharyya:**
Shri Bade:
Shri Hukam Chand Kachhavaiya:
Shri Vishwa Nath Pandey:
Shri Dighe:
Shri Sonavane:
Shri Y. D. Singh:

Will the Minister of Finance be pleased to state:

(a) whether the Customs Officials at Meenambakkam Airport, Madras seized two thousand pieces of gold bars from three passengers who arrived from Bombay during the second week of July, 1966; and

(b) the reasons why the seizure was not made when the passengers arrived at or embarked from Bombay?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) On 13th June, 1966, the Customs and Central Excise authorities seized as smuggled two hundred bars (not two thousand pieces) of goldweighing 2,000 tolas at Meenambakkam Airport from three passengers who arrived from Bombay.

(b) The persons did not arrive from a foreign port as Bombay; nor did the Bombay Customs authorities have any prior information of their being in possession of gold before their embarkation for Madras.

Andhra Pradesh Wakf Board

3327. **Shri Kolla Venkaiah:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Andhra Pradesh Wakf Board constituted in 1961 under the Wakf Act, 1954 has been abolished by the Government of Andhra Pradesh;

(b) if so, when and the reasons therefor;

(c) whether the new Wakf Board for Andhra Pradesh has been constituted;

(d) if so, when; and

(e) if not, the reasons for the delay?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) and (b). The Andhra Pradesh Wakfs Board was suspended by the Government of Andhra Pradesh with effect from 29th November, 1965, on the grounds that it was unable to perform, and had persistently made default in the performance of the duties imposed on it under the Wakf Act, 1954, and had also exceeded and abused its powers. In fact that Board itself agreed to its supersession when a show cause notice was served on it by the State Government under proviso to Section 64(1) of the Wakf Act, 1954.

(c) No.

(d) Does not arise.

(e) As the State Government felt that it would take some more time for reorganizing the administration of Wakfs on proper lines, it has since extended the period of supersession of the Board till 3rd September, 1966.

Exports during Fourth Plan

3328. **Shri P. C. Borooah:** Will the Minister of Finance be pleased to state:

(a) whether two high-power groups have been constituted to study the export prospects during the Fourth Five Year Plan and the requirements of maintenance imports over this period;

(b) if so, the terms of reference of these groups; and

(c) when they are likely to submit their reports?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) to (c). In connection with the preparation of Draft Outline of the Fourth Five Year Plan, two informal study groups were set up by the Planning Commission at the official level in the second half of June, 1966 to prepare respectively: (a) estimates of the likely export earnings during the Fourth Plan